

IN THE HIGH COURT OF JHARKHAND AT RANCHI
Cr. M.P. No. 1814 of 2020
with
I.A. No. 221 of 2022

Advocates' Association (Regd.), Jharkhand High Court through its General Secretary namely Navin Kumar

... Petitioner

Versus

The State of Jharkhand

... Opposite Party

CORAM : **HON'BLE THE CHIEF JUSTICE**
 HON'BLE MR. JUSTICE SUJIT NARAYAN PRASAD
 HON'BLE MR. JUSTICE RAJESH SHANKAR

For the Petitioner : M/s. Ritu Kumar, Dheeraj Kumar, Advocates

For the State : Mr. Prabir Kumar Chatterjee, Spl. PP.

Oral Order

12 / Dated : 13.01.2022

I.A. No. 221 of 2022

This Interlocutory Application has been filed for extension of all peremptory and interim orders passed in different cases by Jharkhand High Court and its subordinate courts to a further period considering the extraordinary the pandemic situation in the State of Jharkhand.

In view of extraordinary situation which is prevalent not only in the State but in the entire country due to menace of Corona pandemic and the period of interim reliefs granted in various cases of this Court and Civil Courts might have expired or would expire in near future and there is likelihood that the Courts may be flooded with the petitions to be filed by such petitioners/appellants or other persons in whose favour interim relief or provisional bail etc. have been granted but may have lapsed or would lapse in between the aforesaid period and further, this Court in order to maintain social distancing and to avoid such unnecessary filing of petitions for extending the peremptory time, application for enlargement of provisional bail or any other interim relief or any order for compliance of

any particular direction of the Court which could not be complied with in various civil and criminal cases including appeals, writ petitions and miscellaneous cases filed in the High Court as well as in the Civil Courts of the State of Jharkhand including the present case, in exercise of its powers under Article 226 and 227 of the Constitution of India declare that such interim orders as well as the orders of peremptory nature passed by all the Benches of this Court would automatically stand extended till 15.02.2022, save and except those cases in which orders have been passed by the concerned court granting interim relief without giving a particular date, i.e., till further order(s) to be passed or such cases in which the Hon'ble Supreme Court of India has given any particular direction.

It is clarified that in view of the aforesaid extension of interim order, in case of any urgency, the aggrieved party would be at liberty to approach the Court as may be advised.

Let this order be uploaded on the website of the High Court and be communicated to the learned Advocate General, Assistant Solicitor General of India, the Bar Council of the State and different Advocate Associations' of the High Court and subordinate courts.

This I.A. No. 221 of 2022 stands allowed.

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Let this matter be listed on 15.02.2022.

(Dr. Ravi Ranjan, C.J.)

(Sujit Narayan Prasad, J.)

(Rajesh Shankar, J.)